

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A.No. 200/98

IN

O.A.No. 1309/97

(25)

New Delhi: this the 5<sup>th</sup> day of January, 2000.  
HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

B.K. Chingra,  
S/o Late Sri D. D. Chingra,  
R/o 4/143, Subhash Nagar,  
New Delhi-27  
(By Adv. Sh. A. K. Trivedi).  
..... Applicant.  
Versus

Union of India  
& others ..... Respondents.  
(By Advocate: Mrs. Meera Chhibber)

ORDER

BY HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

Heard both sides on RA No. 200/98.

2. In view of the contents of para 6 of the PPO, a copy of which is annexed with the RA, I am satisfied that there is no error apparent on the face of the record within the meaning of Section 22(3)(f) AT Act read with Order 47 Rule 1 CPC to warrant review of the order dated 3.9.98 in OA No. 1309/97.

3. In so far as the revision of applicant's pension consequent to fixation of pay in the revised scale is concerned, respondents' counsel Mrs. Chhibber has stated that the same is being processed separately, and applicant as well as others similarly placed will get the arrears of revised pension shortly.

4. Applicant in his rejoinder has raised one or two others claims, which he is at liberty to pursue

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(2b)

separately with respondents, if so advised.

5. Subject to what has been stated in paras 3 and 4 above, the RA is rejected.

*Arif Ali*  
( S. R. ADIGE )  
VICE CHAIRMAN (A).

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